

PHENFORMIN.—This has been banned in two countries viz., U.S.A. and Norway, the question of prohibiting its use is under consideration in consultation with medical experts in the field.

Shareholders of I.I.S.C.O.

6115. SHRI P. K. KODIYAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the shareholders of Indian Iron and Steel Company who had submitted duly executed share-transfer deeds to the company before nationalisation but did not get them registered are likely to get compensation;

(b) whether Government has taken a decision thereon; and

(c) if so, the details thereof?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

(a) Yes, Sir.

(b) and (c). Since in these cases, the relevant documents in support of transfer of shares had already been submitted to the Company before the appointed day, i.e. the 17th July, 1976, it has been decided that such persons may be regarded for the purposes of the Indian Iron and Steel Company (Acquisition of Shares) Act, 1976 as shareholders even though they were not registered as such. The Commissioner of Payments has been authorised to make payments to such persons after obtaining an indemnity bond from each of them.

हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड में कर्मचारियों की बहाली

6111. श्री वीरेन्द्र प्रसाद : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड कम्पनी, शेक्सपीयर लेन,

कलकत्ता ने गत लोक-सभा के चुनाव के पूर्व कितने लोगों की नियम विरुद्ध बहाली की तथा किन-किन पदों पर ; और

(ख) उपरोक्त बहाली किस के आदेश से की गई तथा इस पर सरकार की क्या प्रतिक्रिया है ?

इस्पात और खान मंत्री (श्री बीजू पटनायक) : (क) हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लि० ने लोक-सभा के पिछले चुनावों से पूर्व किसी भी कर्मचारी की बहाली नियमों के विरुद्ध नहीं की थी।

(ख) प्रश्न नहीं उठता।

200-Crore Racket in Chrome

6117. SHRI SHANKERINHJI VAGHELA:

SHRI ANANT DAVE:

SHRI KISHORE LAL:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether his attention has been invited to the report published in weekly *Blitz* dated the 18th June, 1977 under the heading "Rs. 200 Crore Racket in Chrome";

(b) if so, the facts thereof; and

(c) the reaction of Government thereto and the steps taken to improve the situation?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):

(a) Yes, Sir.

(b) and (c). According to present policy exports of high grade lumpy chromite have been banned and exports of other grades are regulated within certain grade-wise ceilings in the interests of conservation. Export duties have also been imposed on chromite exports. Sale of chromite by the O.M.C. was made on the basis of widely publicised global tenders and at best available prices.